

ITEM NO.15

COURT NO.6

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 11274/2021

(Arising out of impugned final judgment and order dated 10-02-2021 in WPST No. 96099/2020 passed by the High Court Of Judicature At Bombay)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

MUKESH MADHU REGAR

Respondent(s)

(I.R. and .A. NO. 117721/2021- INTERVENTION

WITH

SLP(C) No. 12577/2021 (IX)
(FOR ADMISSION and I.R.)

SLP(C) No. 11921/2021 (IX)
(FOR ADMISSION and I.R.)

SLP(C) No. 12150/2021 (IX)
(FOR ADMISSION and I.R)

SLP(C) No. 11397/2021 (IX)

SLP(C) No. 11273/2021 (IX)
(FOR ADMISSION and I.R.)

Date : 08-03-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. N. Venkataraman, Ld. ASG
Mr. Mukesh Kumar Maroria, AOR
Mr. V. Chandra Sekara bharathi, Adv.
Mr. Tejas patel, Adv.
Mr. Shashank Shekar, Adv.
Ms. Preeti Rani, Adv.

For Respondent(s) Mr. Anand S Jondhale, Adv.
Mr. Abdul Qadir, Adv.
Mr. Masoom Raj Singh, Adv.
Mr. Neeraj Srivastava, Adv.
Mr. Hira Singh Rawat, Adv.
Mr. Satish Pandey, Adv.

Mr. Azmat Hayat Amanullah, AOR

Ms. Anita Katariya, Adv.

Mr. Kailas Bajirao Autade, AOR

Mr. Mool Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

We have heard learned counsel for the parties.

Learned counsel for the respondents states that the apprehensions expressed on behalf of the appellants that the monies are not coming into account is not correct as there was only an interregnum COVID period of time when this problem arose. He thus submits that he will file an affidavit setting out in which accounts the monies have come so far and in what manner. The relevant bank statements be filed in this behalf.

At the request of learned counsel for the respondents four weeks' time is granted for the said purpose.

Interim order is made absolute.

In the meantime, needless to say that the respondents will cooperate with the investigation.

Learned counsel for the appellants to take steps to complete the service in all these matters.

Learned counsel for the respondents makes a grievance that the respondents are being harassed as they are made to wait for days together with a threat to their family members.

We have emphasized to the learned ASG that the time period for which they are called for investigation should be specifically mentioned and there is no question of calling all and sundry.

List on 19.04.2022 for directions.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)